

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 141
TO BE ANSWERED ON 22.07.2024**

CENTRALISED DATABASE ON HEAT ACTION PLAN

141. DR. T SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has a centralised database on the Heat Action Plan for 2024;**
- (b) the details of the targeted intervention for the informal labour sector in India; and**
- (c) whether ESIC covers sickness, medical care, unemployment, work injury or death caused by heatwaves in India, if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) & (b): Ministry of Labour and Employment issued advisories to States / Union Territories with request to issue necessary directions to employers / industries to take effective steps to mitigate the adverse effects of extreme hot weather on workers through a multi sectoral and multi-dimensional administrative approach. Some of the suggested measures were:

- i) Re-scheduling of working hours for employees / workers in different sectors,**
- ii) Ensuring necessary arrangements to regulate piece rate and requirement / urgency for undertaking physical work during summer,**
- iii) Ensuring adequate drinking water facilities at work place,**
- iv) Coordination with Health Department to ensure regular health checkup of the workers,**
- v) Making provision for emergency ice pack and heat illness prevention material to construction workers.**

Contd..2/-

Ministry of Labour and Employment, through its various organizations, also organized training programs / awareness sessions focused on ways to deal with the heatwave for outdoor workers and labourers who are most exposed to extreme heat conditions. Ministry of Labour & Employment does not maintain centralised database on Heat Action Plan.

(c): The Employees' State Insurance Scheme is a social security scheme embodied in the Employees' State Insurance (ESI) Act, 1948 against the incidence of sickness, maternity, disablement and death due to employment injury and to provide medical care to insured persons and their families. It is applicable to all factories and establishments having 10 or more employees, drawing wages up to Rs 21,000/- (Rs. 25,000/- for Persons with disability). The Insured persons are eligible for sickness benefit under section 46(1)(a) of ESI Act, 1948 due to heatwave also if it necessitates abstention from work, duly certified by the medical officer appointed for the purpose, if they fulfil the eligibility and contributory conditions for sickness benefit.
